**IN THE NATIONAL COMPANY LAW TRIBUNAL**
**NEW DELHI BENCH (COURT – II)**

**Item No. 224**
**CP-431(ND)2017**

**IN THE MATTER OF:**

**Vinod Kumar Sharma & Ors.** ... **Appellant/Petitioner**

**Versus**

**Suryansh Buildwel (P) Ltd.** ... **Respondent**

**Under Section: 241-242 Comp. Act.**

**Order delivered on 19.04.2024**

**CORAM:**
**SH. ASHOK KUMAR BHARDWAJ**
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**
**HON'BLE MEMBER (T)**

**PRESENT:**
**For the Petitioner** : Adv. Sumit Kaushik, Adv. Jugal Bagga, Adv. Ritwik Sharma, Adv. Chet Ram Kaushik, Adv. Charan Khatana
**For the Respondent** : Adv. Prateek Gautam

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

The issue raised in the present petition is connected with CP-368/2017 & CP-404/2017. The Ld. Counsel for Petitioners in CP-368/2017 and for Respondents in CP-404/2017 is counsel for the Respondents in the captioned petition. He submitted that the controversy raised in all the three petitions viz. CP-368/2017, CP-431/2017 & CP-404/2017 is being settled and the settlement talk is at culminating stage. Since the parties are in talk to resolve their issue, there is no justification to keep the present petition pending for the sake of it. In the wake **the present petition is also disposed of** giving liberty to the Petitioner to revive the same, if the settlement talk does not materialize within three months from the date of order.

**Sd/-**
**(SUBRATA KUMAR DASH)**
**MEMBER (T)**

**Sd/-**
**(ASHOK KUMAR BHARDWAJ)**
**MEMBER (J)**

Deep Chand